

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 130/TT/2012

Subject : Petition for determination of transmission tariff for 315 MVA ICT-II at Bhattapara Sub-station under Sipat –II transmission system in Western Region for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 14.6.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S. Verma, Member
Shri A.S. Bakshi, Member (*Ex-officio*)

Petitioner : PGCIL, New Delhi

Respondents : Madhya Pradesh Power Trading Co. Ltd. & 7 others

Parties present : Shri S.S Raju, PGCIL
Shri B.K. Sahoo, PGCIL
Shri Mahender Singh, PGCIL

The representative of petitioner submitted as under:-

- (i) The petition has been filed for determination of transmission tariff of 315 MVA ICT-II at Bhattapara Sub-station under Sipat –II Transmission System in Western Region for the period from 1.4.2009 to 31.3.2014;
- (ii) The transmission asset was commissioned on 1.1.2009. The Commission while approving transmission tariff for the said asset for the period 2004-09 admitted capital cost as on

31.3.2009, after disallowing ₹62.34 lakh on account of delay. PGCIL has filed an appeal in Appellate Tribunal for Electricity against the said order;

- (iii) The capital cost and projected additional capital expenditure for 2009-10 and 2011-12 has been claimed in the present petition based on the Commission's order, subject to the outcome of the said appeal.
 - (iv) No reply has been received from the respondents.
2. None appeared for the respondents.
 3. Order in the petition was reserved.

By the order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)
30.6.2012